

## संयुक्त निरीक्षण प्रतिवेदन

01. संदर्भ : माननीय राष्ट्रीय हरित अधिकरण प्रिसंपिल बेंच (भोपाल बेंच) द्वारा वीडियो कॉन्फ्रेंसिंग प्रकरण क्रमांक 47/2018 (CZ) (पंकज सिंह विरुद्ध म.प्र. शासन व अन्य) मे- दिनांक 08.07.2020 को पारित आदेश का अनुपालन।
02. स्थान – ग्राम डोल तहसील बहरी जिला सीधी।
03. स्थल निरीक्षण दिनांक – 29.07.2020
04. निरीक्षण दल –1. श्री श्रेयस गोखले, डिप्टी कलेक्टर जिला सीधी।
  2. डा. आर. एस. परिहार, आंचलिक एवं क्षेत्रीय अधिकारी म.प्र. प्र. नि. बोर्ड रीवा।
  3. श्री क्यू.ए. रहमान, सहा. खनि अधिकारी सीधी।
  4. श्री रामसुशील चौरसिया, खनि निरीक्षक सीधी।
  5. श्री एम. पी. तिवारी, उपयंत्री म.प्र. प्र. नि. बोर्ड रीवा।
05. स्थल (रेत खदान) की अद्यतन स्थिति : सरपंच ग्राम पंचायत डोल तहसील बहरी जिला सीधी को रेत खदान खसरा क्रमांक 619 रकवा 4.300 हे. क्षेत्र मे कार्यालय कलेक्टर (खनिज शाखा) जिला सीधी के पत्र क्रमांक 649/खनिज/2018 सीधी, दिनांक 05.10.2018 के द्वारा एवं खसरा क्रमांक 21 रकवा 4.250 हे. क्षेत्र मे कार्यालय कलेक्टर (खनिज शाखा) जिला सीधी के पत्र क्रमांक 1073/खनिज/2019 सीधी, दिनांक 08.03.2019 के द्वारा स्वीकृति हुई थी। (संलग्नक पत्र क्र. 01 एवं 02) जोकि वर्ष 2020 मे यह खदान मेसर्स सैनिक इण्डस्ट्रीज प्रा. लि. के नाम पर स्थानांतरित कर दी गई है। वर्तमान मे यह खदान म.प्र. स्टेट माइनिंग कार्पोरेशन लि. भोपाल के पत्र क्रमांक/रेत/न. क्र./43/ 2019-20/615-616 दिनांक 19.02.2020 के द्वारा मेसर्स सैनिक इण्डस्ट्रीज प्रा.लि. को 03 वर्ष की अवधि के लिए स्वीकृति हुई है। पत्र की छायाप्रति संलग्न है। (संलग्नक क्र. 3) म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा खदान को नियमानुसार जल/वायु संचालन सम्मति जारी की गई है जिसकी वैधता दिनांक 24.05.2023 तक है। सम्मति पत्र की छायाप्रति संलग्न है। (संलग्नक क्र. 4) वर्तमान मे खदान का संचालन पूर्णतः बन्द है। निरीक्षण दिनांक को गोपद नदी मे बरसात जल का उच्च प्रवाह है जिससे किसी भी दशा मे रेत उत्खनन कार्य किया जाना संभव प्रतीत नही होता है और न ही रेत उत्खनन से संबंधित मशीनरी एवं मजदूर इत्यादि स्थल पर मौजूद नही पाये गये है।
06. अभिमत : रेत खदान स्थल डोल मे खनन कार्य न होने से अवैध खनन एवं वाटर बाडी प्रभावित होने की समस्या अवलोकित एवं प्रमाणित नही है। इस खदान परिक्षेत्र मे आज दिनांक तक कोई भी प्रकरण अवैध उत्खनन, परिवहन का कार्यालयीन रिकार्ड अनुसार दर्ज नही है। अपितु खनि परिक्षेत्र के बाहर लगभग 500 मीटर दूर ग्राम डोल मे उड़नदस्ता दल (राजस्व, खनिज एवं पुलिस विभाग) की टीम द्वारा आकस्मिक निरीक्षण के दौरान दिनांक 13.06.2020 एवं 14.06.2020 की दरम्यानी रात मे 2 खनिज मशीन (पोकलेन) खड़ी अवस्था मे पाई गई थी जिस पर प्रकरण पंजीबध्द कर कलेक्टर न्यायालय सीधी द्वारा प्रत्येक को रु. 1,00,000/-, 1,00,000/- से दण्डित कर जुर्माना की राशि खनिज मद मे जमा कराया गया है। खनिज विभाग एवं जिला प्रशासन द्वारा सतत् निगरानी की जा रही है जिससे अवैध उत्खनन एवं पर्यावरण प्रभावित नही होगा।

(श्री एम. पी. तिवारी)  
उपयंत्री म.प्र. प्र. नि.  
बोर्ड रीवा।

(श्री रामसुशील  
चौरसिया)  
खनि निरीक्षक सीधी।

(श्री क्यू.ए. रहमान),  
सहा. खनि  
अधिकारी सीधी

(डा. आर. एस.  
परिहार) आंचलिक एवं  
क्षेत्रीय अधिकारी म.प्र.  
प्र नि. बोर्ड रीवा

(श्री श्रेयस गोखले)  
डिप्टी कलेक्टर  
जिला सीधी

कार्यालय कलेक्टर (खनिज शाखा) जिला-सीधी (म०प्र०)

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क्रमांक/ 649/ खनिज/ 2018  
प्रति,

सीधी, दिनांक- 5/10/2018

सरपंच / सचिव  
ग्राम पंचायत डोल  
तहसील बहरी  
जिला सीधी (म.प्र.)

विषय : ग्राम डोल तहसील बहरी जिला सीधी के सर्वे क्रमांक 619 रकबा 4.300 हेक्टेयर में स्थित रेत खदान का आवंटन (हस्तांतरण)।

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राज्य शासन द्वारा लिये गये निर्णय के अनुरूप में रेत खनन नीति 2017 के प्रावधानों के अधीन विषयांकित रेत खदान का संचालन एवं रेत निकासी कराये जाने हेतु ग्राम पंचायत/नगरीय निकाय को आवंटित (हस्तांतरित) किया जाना है। रेत खदान का विवरण निम्नानुसार है :-

क्र.	ग्राम	तहसील	सर्वे क्र.	रकबा (हे० में)	अनुमोदित खनन योजना अनुसार योग्य मात्रा (घ. मी. प्रति वर्ष)	ई.सी. अनुसार खनन योजना मात्रा (घ. मी. प्रति वर्ष)	सी.टी.ओ. अनुसार खनन योग्य मात्रा (घ. मी. प्रति वर्ष)	रिमार्क
1	डोल	बहरी	619	4.300	प्राप्त है	प्राप्त है	प्राप्त है	-

उपरोक्त विवरण अनुसार आवंटित (हस्तांतरित) रेत खदान के संचालन हेतु निम्नांकित शर्तों का पालन सुनिश्चित किया जावे :-

1. चिन्हित एवं सीमांकित क्षेत्र से ही रेत की निकासी/खनन कार्य कराया जाये।
2. रेत खनन/निकासी का कार्य ग्राम पंचायत/नगरीय निकाय द्वारा स्वतः किया जावे, रेत निकासी हेतु टेका पध्दति नहीं अपनाई जाये।
3. रेत खनन का कार्य अनुमोदित खनन योजना/पूर्व पर्यावरणीय स्वीकृति/सी.टी.ओ. में अनुमत मात्रा (जो भी कम हो) के अनुसार किया जाये।
4. रेत निकासी का कार्य जल प्रवाह के क्षेत्र से नहीं किया जाये एवं किसी भी दशा में 3 मीटर अधिकांश गहराई अथवा जल स्तर जो भी कम हो तक ही किया जाये।
5. खनिज परिवहन करने वाले वाहनों में उतनी ही मात्रा में रेत भरने की अनुमति दी जाये जितनी खनिज मात्रा हेतु ई-पोर्टल पर बुक की गई है, एवं क्रेता को उस मात्रा हेतु इन्डेंट जारी किया गया है, इन्डेंट का सत्यापन कर लिया जाये।
6. रेत निकासी एवं खनन कार्य सार्वजनिक स्थान से 100 मीटर की परिधि में नहीं किया जाये।
7. चिन्हित एवं सीमांकित क्षेत्र में स्थापित किये गये सीमाचिन्ह को सुरक्षित रखे जाने की व्यवस्था की जाये।
8. खनन योजना, पूर्व पर्यावरण स्वीकृति/सी.टी.ओ. में दर्शित शर्तों के पालन का दायित्व संबंधित ग्राम पंचायत/नगरीय निकाय का होगा।

9. खनन योजना, पूर्व पर्यावरण स्वीकृति/सी.टी.ओ. में दर्शित शर्तों के पालन का दायित्व संबंधित ग्राम पंचायत/नगरीय निकाय का होगा।
10. आवंटित (हस्तांतरित) खदान क्षेत्र का निरीक्षण पंचायत एवं खनिज विभाग के अधिकारियों द्वारा वर्ष में दो बार मात्रा के आंकलन हेतु पंचायत/नगरीय निकाय के अनुरोध पर किया जा सकेगा।
11. पंचायत क्षेत्र की खदानों पर पंचायत एवं ग्रामीण विकास विभाग से जारी निर्देशों का पालन करना होगा और नगरीय क्षेत्र की खदानों पर नगरीय विकास एवं आवास विभाग से जारी निर्देशों का पालन करना होगा।
12. आवश्यकता होने पर पंचायत एवं ग्रामीण विकास विभाग की खदान का निरीक्षण खनिज अधिकारियों द्वारा किया जा सकेगा।
13. नियम 10 के अनुसार खनन योजना तैयार और अनुमोदित कराई जायेगी।
14. प्रचलित नियमों के अनुसार पूर्व पर्यावरणीय अनुमति, जल वायु सम्मति प्राप्त की जायेगी।
15. खनन योजना एवं अन्य वैधानिक अनुमतियों में स्वीकृत मात्रा में से जो भी न्यूनतम मात्रा हो, उतनी मात्रा खनन योग्य होगी।
16. खनन/योजना वैधानिक स्वीकृति में अधिरोपित शर्तों का पालन किया जायेगा।
17. पंचायत एवं ग्रामीण विकास विभाग द्वारा जारी निर्देशों का पालन किया जाना अनिवार्य होगा।
18. किसी भी व्यक्ति को नियम 3 के उपनियम (1) के अनुसार जारी प्रवेश पत्र के बिना रेत निकालने के लिये अनुज्ञात नहीं किया जायेगा। रेत खनिज के परिवहन के लिये पृथक से अभिवहन पास जारी नहीं किये जायेंगे।
19. प्रवेश पत्र में उल्लेखित मात्रा से अधिक मात्रा में रेत नहीं निकाली जायेगी।
20. प्रवेश पत्र में उल्लेखित वाहन से भिन्न वाहन न हो तो खदान क्षेत्रों में प्रवेश करेंगे न ही उससे रेत ले जाई जा सकेगी।
21. संबंधित ग्राम पंचायत के सरपंच एवं सचिव ग्राम पंचायत आवंटित रेत खदान के संचालन करने एवं नियम 7 का पालन करने के लिये संयुक्त रूप से एवं पृथक-पृथक उत्तरदायी होंगे।
22. यदि सरपंच एवं सचिव अपने कर्तव्यों का निर्वहन करने में असफल रहते हैं या वचन पत्र की शर्तों का उल्लंघन पाया जाता है तो सरपंच के विरुद्ध विद्यमान नियम/अधिनियम विशेषकर MOPRO पंचायत राज एवं ग्राम स्वराज अधिनियम 1993 के आधीन एवं सचिव के विरुद्ध सुसंगत नियमों के अंतर्गत कार्यवाही की जायेगी।
23. आवंटन आदेश अथवा वचन पत्र की शर्तों का पालन न करने की स्थिति में कलेक्टर द्वारा खदान का संचालन निलंबित किया जा सकेगा। यदि उल्लंघन का समाधान नहीं किया जाता है तब कलेक्टर द्वारा खदान का संचालन निकटतम उपयुक्त ग्राम पंचायत को अधिकतम 6 माह की अवधि के लिये संचालन करने हेतु दिया जा सकेगा। परन्तु खदान का संचालन निकटतम ग्राम पंचायत को दिये जाने तथा उपनियम (2) के अंतर्गत प्रस्तावित कार्यवाही के पूर्व संबंधित सरपंच एवं सचिव को यथास्थिति आवंटित आदेश एवं वचन पत्र की शर्तों की पूर्ति करने का अवसर एवं सुनवाई का युक्ति युक्त अवसर प्रदान किया जायेगा।

24. शासकीय भूमि पर ग्राम पंचायत द्वारा संचालित रेत खनिज पर रायल्टी रूपये 75/- प्रति घन मीटर की दर से देय होगी, इसके अतिरिक्त रूपये 50/- प्रति घन मीटर की दर से धनराशि संबंधित जिला खनिज प्रतिष्ठान को देय होगी। इस प्रकार रायल्टी में से संबंधित ग्राम पंचायत को रूपये 50/- प्रति घन मीटर की दर से एवं म0प्र0 राज्य खनिज निगम को प्रशासनिक व्यय के लिये रूपये 25/- प्रति घन मीटर की दर से दिया जायेगा।

(कलेक्टर द्वारा आदेशित)

क्रमांक 650/रेत नीति/2018 सीधी,  
प्रतिलिपि:-

1. सचिव मध्यप्रदेश शासन, खनिज साधन विभाग, मंत्रालय, भोपाल।
2. संचालक, भौमिकी तथा खनिकर्म, मध्यप्रदेश भोपाल।
3. कमिश्नर रीवा सम्भाग रीवा की ओर सूचनार्थ।
4. मुख्य कार्यपालन अधिकारी जिला पंचायत की ओर सूचनार्थ प्रेशित।
5. अनुविभागीय अधिकारी (राजस्व), सिाहवल जिला-सीधी।
6. तहसीलदार तहसील-बहरी जिला सीधी की ओर सूचनार्थ।

सहायक खनिज अधिकारी  
जिला सीधी (म.प्र.)  
दिनांक 5/10/2018

सहायक खनिज अधिकारी  
जिला सीधी (म.प्र.)

क्रमांक /1073/ खनिज /2019  
प्राति,

सीधी, दिनांक 28 /03 /2019

सरपंच/सचिव  
ग्राम पंचायत डोल,  
तहसील बहरी,  
जिला सीधी (म.प्र.)

विशय : ग्राम डोल तहसील बहरी जिला सीधी के सर्वे क्रमांक 21 रकबा 4.225 हेक्टेयर में स्थित रेत खदान का आवंटन (हस्तांतरण)।

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राज्य भासन द्वारा लिये गये निर्णय के अनुरूप में रेत खनन नीति 2017 के प्रावधानों के अधीन विशयांकित रेत खदान का संचालन एवं रेत निकासी कराये जाने हेतु ग्राम पंचायत/नगरीय निकाय को आवंटित (हस्तांतरित) किया जाना है। रेत खदान का विवरण निम्नानुसार है :-

क्र.	ग्राम	तहसील	सर्वे क्र.	रकबा (हे0 में)	अनुमोदित खनन योजना अनुसार योग्य मात्रा (घ. मी. प्रति वर्ष)	ई.सी. अनुसार खनन योजना मात्रा (घ. मी. प्रति वर्ष)	सी.टी.ओ. अनुसार खनन योग्य मात्रा (घ. मी. प्रति वर्ष)	रिमार्क
1	डोल	बहरी	21	4.225	प्राप्त है 75600 घ. मी.	प्राप्त करना है।	प्राप्त करना है।	ई.सी. तथा सी.टी.ओ. हेतु सक्षम एजेंन्सी से भावपत्र प्राप्त किये जा रहे है।

उपरोक्त विवरण अनुसार आवंटित (हस्तांतरित) रेत खदान के संचालन हेतु निम्नांकित शर्तों का पालन सुनिश्चित किया जावे :-

- उक्त खदान में अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा प्रदूषण नियंत्रण बोर्ड से आवश्यक जल वायु सम्मति प्राप्त किये जाने तक खनन कार्य पूर्णतः प्रतिबंधित रहेगा।
- चिन्हित एवं सीमांकित क्षेत्र से ही रेत की निकासी/खनन कार्य कराया जाये।
- रेत खनन/निकासी का कार्य ग्राम पंचायत/नगरीय निकाय द्वारा स्वतः किया जावे, रेत निकासी हेतु ठेका पध्दति नहीं अपनाई जाये।
- रेत खनन का कार्य अनुमोदित खनन योजना/पूर्व पर्यावरणीय स्वीकृति/सी.टी.ओ. में अनुमत मात्रा (जो भी कम हो) के अनुसार किया जाये।
- रेत निकासी का कार्य जल प्रवाह के क्षेत्र से नहीं किया जाये एवं किसी भी दशा में 3 मीटर अधिकांश गहराई अथवा जल स्तर जो भी कम हो तक ही किया जाये।
- रेत की निकासी/खनन मशीनों द्वारा नहीं किया जाये।

7. खनिज परिवहन करने वाले वाहनों में उतनी ही मात्रा में रेत भरने की अनुमति दी जाये जितनी खनिज मात्रा हेतु ई-पोर्टल पर बुक की गई है, एवं क्रेता को उस मात्रा हेतु इन्डेंट जारी किया गया है, इन्डेंट का सत्यापन कर लिया जाये।
8. रेत निकासी एवं खनन कार्य सार्वजनिक स्थान से 100 मीटर की परिधि में नहीं किया जाये।
9. विनहैत एवं सीमांकित क्षेत्र में स्थापित किये गये सीमाचिन्ह को सुरक्षित रखे जाने की व्यवस्था की जाये।
10. खनन योजना, पूर्व पर्यावरण स्वीकृति/सी.टी.ओ. में दर्शित शर्तों के पालन का दायित्व संबंधित ग्राम पंचायत/नगरीय निकाय का होगा।
11. आवंटित (हस्तांतरित) खदान क्षेत्र का निरीक्षण पंचायत एवं खनिज विभाग के अधिकारियों द्वारा वर्ष में दो बार मात्रा के आंकलन हेतु पंचायत/नगरीय निकाय के अनुरोध पर किया जा सकेगा।
12. पंचायत क्षेत्र की खदानों पर पंचायत एवं ग्रामीण विकास विभाग से जारी निर्देशों का पालन करना होगा और नगरीय क्षेत्र की खदानों पर नगरीय विकास एवं आवास विभाग से जारी निर्देशों का पालन करना होगा।
13. आवश्यकता होने पर पंचायत एवं ग्रामीण विकास विभाग की खदान का निरीक्षण खनिज अधिकारियों द्वारा किया जा सकेगा।

संलग्न : 1. चिन्हित/सीमांकित क्षेत्र का नक्शा।

पृष्ठानं क्रमांक/1074/खनिज/2019  
प्रतिलिपि:-

1. सचिव मध्यप्रदेश शासन, खनिज साधन विभाग, मंत्रालय, भोपाल।
2. संचालक, भौमिकी तथा खनिकर्म, मध्यप्रदेश भोपाल।
3. मुख्य कार्यपालन अधिकारी जिला पंचायत सीधी की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय दण्डाधिकारी, सिहावल की ओर सूचनार्थ।
5. मुख्य कार्यपालन अधिकारी, जनपद पंचायत सिहावल की ओर सूचनार्थ।
6. तहसीलदार, तहसील बहरी की ओर सूचनार्थ।



कलेक्टर  
जिला सीधी (म.प्र.)  
सीधी, दिनांक 08/05/2019



कलेक्टर  
जिला सीधी (म.प्र.)

दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लिमिटेड  
भोपाल

क्रमांक/रेत/न0क्र0-113-/2019-20/ 615-616  
प्रति,

दिनांक- 19.02.2020

मेसर्स सैनिक इण्डस्ट्रीज प्रा0लि0,  
फ्लेट नं0 201 व202, विकास प्लाजा,  
बिल्डिंग न0-2, लोकल शॉपिंग सेंटर कालकाजी,  
नई दिल्ली 110019

विषय:- म0प्र0 रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019  
अंतर्गत निगम द्वारा आमंत्रित जिलेवार ई-निविदा (निविदा क्रमांक  
रेत/निविदा/2019/277 दिनांक 05-10-2019) में जिला सीधी के  
उच्चतम निविदाकार को सूचना पत्र ।

1.1 मध्य प्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के  
अनुसरण में मध्यप्रदेश में रेत खदानों के समूह जिला सीधी हेतु निविदा प्रक्रिया  
को प्रारंभ करने के लिए ई निविदा सूचना दिनांक 05-10-2019 जारी की गई  
तथा निविदा प्रस्तुत किये जाने की अंतिम तिथि दिनांक 26-11-2019 नियत की  
गई थी । समूह जिला सीधी की कुल 24 रेत खदानों के लिये रेत खनिज की  
निविदत्त मात्रा 1600000 (सोलह लाख) घनमीटर एवं शासकीय बोली (अपसेट  
प्राइज) रू0 200000000/- (रू0 बीस करोड़) निर्धारित की गई थी । ई-निविदा  
प्रपत्र की कंडिका 8 के अनुसार उक्त रेत समूह आवंटन हेतु ई-निविदा प्रक्रिया  
द्वारा मेसर्स सैनिक इण्डस्ट्रीज प्रा0लि0 को, उनके द्वारा प्रस्तुत वित्तीय प्रस्ताव  
रू0 353500000/- (रू0 पैंतीस करोड़ पैंतीस लाख) के लिए उच्चतम निविदाकार  
के रूप में घोषित किया जाता है ।

1.2 निविदाकार द्वारा निविदा में भाग लेने हेतु रू0 50000000/- (रू0 पांच  
करोड़) की ई.एम.डी. जमा की गई थी । ई-निविदा प्रपत्र की कंडिका 8 के अनुसार  
उच्चतम निविदाकार द्वारा उच्चतम प्राप्त निविदा 353500000/- (रू0 पैंतीस  
करोड़ पैंतीस लाख) की 50 प्रतिशत राशि रू0 176750000/- ( रू0 सत्रह करोड़

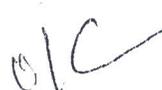
सडसठ लाख पचास हजार) (ई.एम.डी. की राशि सम्मिलित है) 15 दिवस में निगम के संधारित खाते में जमा किया जाना है। अतः कृपया (उच्चतम प्राप्त निविदा राशि की 50 प्रतिशत राशि रू0 176750000/- ( रू0 सत्रह करोड़ सडसठ लाख पचास हजार) (-) ई.एम.डी. की राशि रू0 50000000/- (रू0 पांच करोड़) जमा करने योग्य राशि रू0 126750000/- (रू0 बारह करोड़ सडसठ लाख पचास हजार) पत्र जारी दिनांक से 15 दिवस के भीतर (अर्थात् दिनांक 05.03.2020 तक) निगम के निर्धारित बैंक खाते 2073101022015, IFSC -CNRB0002073 कैनरा बैंक, जोन-II एम.पी. नगर भोपाल में जमा कराया जाकर पावती/साक्ष्य की प्रति इस कार्यालय को उपलब्ध करावें, ताकि ई-निविदा प्रपत्र की कंडिका 8 के अनुसार आशय पत्र जारी किया जा सके।

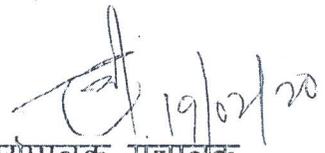
यह सूचना पत्र मान. उच्च न्यायालय में प्रचलित याचिका के निर्णय के अध्याधीन होगा।

  
कार्यपालक संचालक  
दिनांक- 19.02.2020

पृ0 क्रमांक/रेत/न0क्र0-443-2019-20/6/6  
प्रतिलिपि-

- 1- संचालक, संचालनालय भौमिकी तथा खनिकर्म मध्य प्रदेश भोपाल की ओर सूचनार्थ।
- 2- कलेक्टर जिला सीधी (म0प्र0) की ओर सूचनार्थ।
- 3- मुख्य महाप्रबंधक (वित्त एवं लेखा), मुख्य कार्यालय, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।



  
कार्यपालक संचालक

# Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

RED-SMALL

CCA-Fresh

CONSENT NO: \*\*\*

PCB ID:  
131408

Outward No: 13860.18/05/2020  
NO: /MPPCB/REW

Consent No:AW-75838

To,  
The Occupier,  
M/s. Sainik Industries Pvt Ltd,  
Khasra No. 619 Rakwa 4.30, Vill. Dol TAH. Bahri,  
Dist : Sidhi, (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1001888 Dt. Dt.13/05/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 24/05/2023, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 619 Rakwa 4.30, Vill. Dol TAH. Bahri , , Sidhi  
b. The capital investment in lakhs: Rs. 4.3  
c. Product & Production Capacity:

Product	Production Capacity/Yr
Mining Of Sand	16920 CUM/Yr

Note - For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 24/05/2023 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

e-Signed On 18/05/2020 16:04:25  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # XY3YDDS1R4

RAKESH SINGH PARIHAR  
Regional Officer

# Consent Order

M.P. Pollution Control Board - Rewa  
 HIG - 190-191,  
 Nehru Nagar Colony, Rewa  
 Rewa  
 Tele : 07662- 230605

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

- The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day
- Trade Effluent Treatment:-  
 The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	

The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt involvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and ita shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of work in any water course or within its high flood level (HFL) area

The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as per the conditions.

### Compilation of Monitoring data-

Monitoring samples and measurements taken to meet the monitoring requirements specified above shall be representative of the nature and nature of monitored discharge.

Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of American Public Health Association, New York U.S.A. shall be used.

The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-75838

## Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

through XGN the same to the Board.

### 11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### 12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

### 18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-75838

## Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.

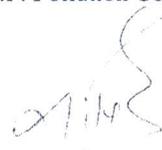
Consent No:AW-75838

3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Additional condition:- (if any) :-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



**RAKESH SINGH PARIHAR**  
Regional Officer

C. M.O. Mining Office Sidhi For Kind Information please

-Signed On 18/05/2020 16:04:25  
Organic Authentication on AADHAR from UIDAI Server)  
PAV # XY3YDDS1R4

**Consent No:AW-75838**

RED-SMALL

CCA-Fresh

CONSENT NO: \*\*\*

PCB ID: 131407

Outward No:13862.18/05/2020  
NO: /MPPCB/REW

Consent No:AW-75840

To,  
**The Occupier,**  
**M/s. Ms Sainik Industries Pvt. Ltd.,**  
**Khasra No. 21, Village Dol, Tah -Bahari**  
**Dist : Sidhi, (M.P.0)**

**Subject:** Grant of Consent to Operate and renewed under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 1001859 Dt. Dt.13/05/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 24/05/2023 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location: Khasra No. 21, Village Dol , Dol, Bahari Sidhi
- b. The capital investment in lakhs: Rs. 4.25

**c. Product & Production Capacity:**

Product	Production Capacity / Yr
Mining Of Sand	68400 CUM/Yr

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 24/05/2023 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

 e-Signature from UIDAI

**e-Signed On 18/05/2020 16:05:50**  
**(Organic Authentication on AADHAR from UIDAI Server)**  
**TPAV # 07MH1WP767**



**RAKESH SINGH PARIHAR**  
**Regional Officer**



**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

**2. Trade Effluent Treatment:-**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.500	Water Source	Remark
1	Spray in Mines	2.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

**10. Compilation of Monitoring data-**

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

**Consent No:AW-75840**

through XGN the same to the Board.

#### 11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**

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**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

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Consent No:AW-75840

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Digitally signed by M.P. Pollution Control Board

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TPAV # O7MH1WP767

For and on behalf of  
M.P. Pollution Control Board



**RAKESH SINGH PARIHAR**  
Regional Officer

Consent No:AW-75840